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]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

**Notification No. 22 / 2008-Customs (N.T.)**

New Delhi, the 5<sup>th</sup> March, 2008  
15 Phalguna, 1929 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Amritsar to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on

- (i) the the Commissioner of Customs, (Import), Jawahar Customs House, Nhava Sheva, Raigad, Maharashtra and
- (ii) the Commissioner of Customs, Inter Container Depot, Tughlakabad, New Delhi

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s P.R. Product, 164/3, HSIDC, Karnal, Haryana and M/s Prabhat Fertilizer and Chemical Works, Village - Mangalpur, Kunjpura Road, Karnal (Haryana), issued vide, F.No. 23/18/2006-DZU/Pt.II/4978-4993 dated the 21<sup>st</sup> September, 2007, by the Additional Director General, Directorate General of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

**[F.No. 437/74/2007-Cus.IV]**

(Aseem Kumar)

Under Secretary to the government of India